

ODISHA ACT 11 OF 1943

THE BIHAR AND ODISHA MUNICIPAL (ODISHA AMENDMENT) ACT, 1943

(6<sup>th</sup> August 1943)

AN ACT TO AMEND THE BIHAR AND  
ODISHA MUNICIPAL ACT, 1922.

Preamble.

**W**HEREAS it is expedient to amend the Bihar and Orissa Municipal Act, 1922, in its application to the Province of Orissa, in the manner hereinafter appearing;

B. & O. Act  
VII of 1922.

It is hereby enacted as follows:—

Short title.

1. This Act may be called the Bihar and Orissa Municipal (Orissa Amendment) Act, 1943.

Amendment of  
section 85 of Bihar  
and Orissa Act VII  
of 1922.

2. In section 85 of the Bihar and Orissa Municipal Act, 1922 (hereinafter referred to as the said Act), after clause (e) of sub-section (1), the following clause shall be added, namely:—

B. & O. Act  
VII of 1922.

“(f) that the tax shall not be imposed on any holding or part of a holding used exclusively as a *Dharmasala* where pilgrims, as defined in section 2 of the Bihar and Orissa Places of Pilgrimage Act, 1920, are allowed accommodation for limited periods free of charges of any kind.”

B. & O. Act  
II of 1920.

Amendment of  
section 86 of Bihar  
and Orissa Act VII  
of 1922.

3. In section 86 of the said Act—

(i) in clause (b) after the word “any” the words “*Dharmasala* other than a *Dharmasala* where pilgrims, as defined in section 2 of the Bihar and Orissa Places of Pilgrimage Act, 1920, are allowed accommodation for limited periods free of charges of any kind,” shall be inserted; and

B. & O. Act  
II of 1920.

(ii) after clause (e) the following clause shall be added, namely:—

“(f) that the tax shall not be imposed on any holding or part of a holding used exclusively as a *Dharmasala* where pilgrims, as defined in section 2 of the Bihar and Orissa Places of Pilgrimage Act, 1920, are allowed accommodation for limited periods free of charges of any kind.”

Amendment of section 86-A of Bihar and Orissa Act VII of 1923.

4. In section 86-A of the said Act after clause (e) of sub-section (1) the following clause shall be added, namely:—

“(f) that the tax shall not be imposed on any holding or part of a holding used exclusively as a *Dharmasala* where pilgrims, as defined in section 2 of the Bihar and Orissa Places of Pilgrimage Act, 1920, are allowed accommodation for limited periods free of charges of any kind.”

This  
on the 3rd day

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2